

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(6)

O.A. NO. 22/2004

New Delhi, this the 24th day of May, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

M.W.Khan
Retd. A.E.E./M.M.E.S.
S/o Late Moh. Ah Sankhan
R/o 0738, Khairnagar Gate
Meerut.

...Applicant

(By Advocate Sh. R.K.Shukla)

V E R S U S

Union of India through

1. Its Secretary
Ministry of Defence
South Block, New Delhi.

2. Engineer-in-Chief, E-IN-C Branch
AHQ Kashmir House, New Delhi - 110 011.

...Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant, who has, at the very outset submitted that reply on behalf of the respondents is yet to be filed. None is present on behalf of the respondents. On the earlier two occasions also none was present on behalf of respondents and as such it is not clear whether they are keen on filing any reply. The learned counsel for the applicant has, however, submitted that he has approached the Tribunal by availing the liberty as granted to the applicant as per the orders of the Hon'ble High Court of Allahabad in Misc. Civil Contempt Petition No.1034/2000, a copy of which is placed at Annexure A-V. He has also submitted that he had filed detailed representations to the respondents vide his letters dated 27.12.1997 and 23.4.1998, copies of which are placed at Annexure A-10 Colly. There is a reference in the impugned order of the respondents dated



the 5th July, 2000 that the applicant had been advised to submit a detailed discrepancy statement with complete details regarding the discrepancies in the GPF account to JCDA (Funds) through the Unit where he was posted. The learned counsel has submitted that the details of the discrepancies had already been explained by him in his representations referred to above. Accordingly, the learned counsel has prayed that the present OA may be disposed of with a direction to the respondents to consider the representations filed by the applicant.

2. Having considered the prayer as made by the learned counsel for the applicant, at this stage, when no reply has been filed by the respondents and particularly the fact that the question which needed to be clarified by the applicant relating to the discrepancies in his GPF Account, which, according to the learned counsel, have already been satisfied by him vide his representations submitted and referred to hereinabove, I allow the prayer as made by the learned counsel for the applicant and dispose of this OA with a direction to the respondents that they consider the representations as submitted by the applicant and ^{which} have been pending with them and to dispose them of by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. With this, the OA stands disposed of.



(Sarweshwar Jha)
Member (A)

/pkr/